

In the circumstances, I beg to submit that references to the Chief Minister of Tamil Nadu in the proceedings of Lok Sabha dated 10th March, 1986 may kindly be expunged.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): Mr. Speaker, Sir, during the course of discussion on drought and natural calamities under Rule 193 I had made the following statement:—

"On receipt of the forecast of cyclone in Andhra Pradesh I myself and my officers were on telephone....."

(Interruptions)

SHRI C. MADHAV REDDI (Adilabad): What is this? (Interruptions)

This is absolutely wrong. (Interruptions)

SHRI M. RAGHUMA REDDY (Nalgonda): Don't tell a * (Interruptions)

SHRI V. SOBHANADREESWARA RAO: You must resign.

(Interruptions)

12.14 hrs.

- (ii) In reply to the points made by Shri P. Kolandaivelu, M. P. Re: Information given by the Minister of State in the Department of Agriculture and Cooperation on 10th March, 1986 during the discussion on Drought and Natural Calamities.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): Mr. Speaker, Sir, during the course of discussion on Drought and Natural Calamities under Rule 193 I had made the following statement:

"On receipt of the forecast of cyclone in Andhra Pradesh I myself and my officers were on telephone. I was on the telephone and wanted to speak to the Chief Minister, but I was told that he was sleeping, at 9 P. M. and his A. P. said, "I am his P.A. You can talk to me. My Chief Minister cannot be disturbed." Obviously I told the P.A. to the Chief Minister that this is a question of cyclone you must inform

the lower formations, and therefore, I want to talk to your Chief Minister. Then I talked to my officers and asked them to tell the State Government that they should pass on instructions to the Collectors of the concerned districts, so that they can take action."

This was my intention when I was making such statement in the august House. I certainly feel that my statement has wrongly been reported. I regret the inconvenience caused.

(Interruptions)

SHRI M. RAGHUMA REDDY: It is most unfair on the part of the Minister,

(Interruptions)

MR. SPEAKER: I do not know; that is what he is saying.

SHRI M. RAGHUMA REDDY: It is a false statement.

MR. SPEAKER: I did not ask him to say that.

(Interruptions)

SHRI V. SOBHANADREESWARA RAO: You must resign.

(Interruptions)

MR. SPEAKER: Order, order.

(Interruptions)

MR. SPEAKER: Order, order. Order in the House.

(Interruptions)

SHRI C. MADHAV REDDI: The Minister is telling an untruth. Actually, it is on record. I have a record of the proceedings with me that the Minister did say this about Tamil Nadu cyclone. The whole context was about Tamil Nadu Cyclone.

(Interruptions)

MR. SPEAKER: Mr. Madhav Reddi, look here, please listen to me. Listen to me now, Look here.

I have to give a ruling. I have allowed Mr. Kolandaivelu and in the same way I can allow you. There is no difficulty before me. It is up to him.

(Interruptions)

MR. SPEAKER: I will allow you also.

You get if confirmed and then talk to me.

SHRI M. RAGHUMA REDDY : Please expunge the statement.

SHRI C. MADHAV REDDI : Please expunge the statement, Sir.

MR. SPEAKER : You do not stand in the aisles, Go back to your seats.

(Interruptions)

MR. SPEAKER : The word * is unparliamentary. It should not form part of the record.

SHRI M. RAGHUMA REDDY : You must expunge the statement. It is a deliberate*

MR. SPEAKER : You cannot say that.

(Interruptions)

MR. SPEAKER : How can I expunge his statement ?

(Interruptions)

MR. SPEAKER : You can repudiate it. You can come under 115. I will allow you also. I do not mind. I have allowed him. I will allow you also. That is what I can do.

SHRI M. RAGHUMA REDDY : It is a *

MR. SPEAKER : What is a * ? How can I know ? He said it, I have allowed him.

(Interruptions)

MR. SPEAKER : What you say, I will allow.

(Interruptions)

MR. SPEAKER : I have got no thermometer. Mr. Kolandaivelu challenged his statement and I allowed him. If you challenge his statement, I will allow you also.

SHRI C. MADHAV REDDI : He should resign.

MR. SPEAKER : Until and unless they go to their seats nothing will go on record.

*(Interruptions)***

MR. SPEAKER : Put it before the House.

*(Interruptions)***

MR. SPEAKER : You can counterblast. You can make a counter statement. I will allow you.

*(Interruptions)***

MR. SPEAKER : I will allow you under the rules, I would not stop you doing your job.

*(Interruptions)***

MR. SPEAKER : I will allow you also.

[Translation]

Who has stopped you.....

(Interruptions)

SHRI C. JANGA REDDY (Hanamkonda) : It will be improper for him if the Chief Minister, whether he belongs to Tamil Nadu (*Interruptions*)..... if he is woken up by telephoning at 11 or 12 O'clock at night, then such a thing.....
(Interruptions)...

MR. SPEAKER : Please give a notice under Rule 115.....

(Interruptions)

[English]

MR. SPEAKER : This all up to him. I cannot say anything.

AN HON. MEMBER : I am on a point of order.

(Interruptions)

MR. SPEAKER : Now, Shri Arun Singh.

12.18 hrs

(At this stage Shri C. Madhav Reddi and some other Hon. Members left the House)

*Expunged as order by the Chair.

**Not recorded